

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

...

Original Application No. 636/1999

Jabalpur, this the 9th day of February, 2004

Hon'ble Shri M.P.Singh, Vice Chairman
Hon'ble Shri G.Shanthappa, Member (J)

Vijay Singh Thakur
Waterman cum Farass
Income Tax Department
Jabalpur
R/o H.No. 1059,
Near Hawbagh Railway Station,
Jabalpur.

...Applicant

(By None)

-versus-

1. Union of India through
Secretary,
Ministry of Finance,
Government of India,
New Delhi.
2. Central Board of Direct Taxes,
New Delhi.
3. Chief Commissioner of Income Tax,
Bhopal.
4. Commissioner of Income Tax,
Jabalpur.
5. Asstt. Commissioner of Income Tax,
Circle No. 1 (1),
Jabalpur.

...Respondents

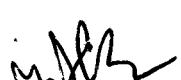
(By Advocate: Shri B.das-salve)

ORDER (ORAL)

By G.Shanthappa, Judicial Member -

The respondents have filed their reply on 26.08.2003 with a statement that the applicant has expired. Since more than 90 days has elapsed, no application for impleadment of L.Rs of the applicant has been filed, the O.A. is ~~is~~ ^{stands &} dismissed as abated. The case is consigned to record.


(G. Shanthappa)
Judicial Member


(M.P.Singh)
Vice Chairman